Sheikh Mujibur Rehman 74 and CIF Members

1. REFERENCE TO RELEASE OF SHEIKH MUJIBUR REHMAN.

2. REFERENCE TO RELEASE CI P MEMBERS ARRESTED UNDER D I R IN GUJARAT AND ANDHRA PRADESH

SHRI BHUPESH GUPTA (West Bengal): | Sir, with your permission, I wish to raise one point. I expect the Ministet would make a statement. We have recognised Bangla Desh. Sheikh Mujibur Rehman, who happens to be the President of a State which we have recognised, the head of the State, is now held by another country, another Government, and this is gross violation of international law.

Let others decide as they like. But we have a certain locus standi in this matter since we recognise Bangla Desh. The head of that friendly State is held in custody which is, is our view, an unheard of international offence. I say this because we find the Government is all the time talking about the Geneva Convention and other things when it comes to the so-called prisoners of war. We do not know whether arrangements will be made for the trial of these people for their war crimes and so on. I find some photographs which are very disturbing appearing in our newspapers. One does not know who is the captor. Today ia the Times of India there is a photograph. One does not know whether it is the Pakistani General who is the captor or we are the captors. This is creating a suspicion in the public mind. Now we should mobilise the United Nations again for the release of Mujibur Rnhman and internationally take up the issue and name this action of keeping Mujibur Rehman as an international crime. Detention and imprisonment of the head of a Stale is an unheard of international offence which justifies any sanction and activity on the part of the international community. This is one thing I would like to ask the Government to consider before making all kinds of commitments under the Geneva Convention and so on with regard to the prisoners of war. We should like to know what Mr. Bhutto's commitment is in regard to the international law when the head of a State is being treated in this criminal manner in his own country. Before that is done, no commitment, no international

law and international conventions staDd with regard to the prisoners of war, especially, the leaders of the armed forces, Generals and so on. Sir, you ask the Government to consider it seriously.

Now that Mr. Pant is here, I would like to state another thing. We have brought to the notice of the Government earlier in Gujarat; in my friend's State, two comrades of the State's CPI unit, Rusul Dhandhukia and Yusuf, have been arrested under the Defence of India Rules. They are Muslims. This is a technique to arrest under the DIR and keep them in custody without trial. From Andhra Pradesh a letter has gone to the Prime Minister, from Mr. Bhadram, a Member of this House, now Assistant Secretary, of the State Council of our party in Andhra Pradesh. M/s Satyanarayana, Krishnamurthy, Lakshman D Rao. Seetaramayya, Sama Venkata Reddy, and B. Komarayya, all members of our party in the District of Warangal, have been arrested under the DIR. Now I would like to impress uppon the Government that these persons should be immediately released. Those names I have given. All such arrests were wrong.

Finally, we understand that a large number of members of the minojity commnuiies have been arrested in different parts of the country. I think they should also be released—members of the minority communities arrested after the proclamation of Emergency. That Emergency may exist technically, but I think the government will agree that after the cease-fire and the situation now, no member of the minority community arrested in this period should be kept in jail. All of them should be released. I plead with the Government for the release of all members of the minority community and, also of the members of our party.

MR. DEPUTY CHAIRMAN : Honoura ble Members have raised ver

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important questions and I hope Mr. Om Mehta Will convey their feelings and views to the concerned Ministries.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRES/

संसदीय कार्य विभाग में राज्य मंत्री (SHRI OM MEHTA) : Yes, we will give serious consideration.

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SHRI BHUPESH GUPTA : Who asked the Governmeat to mention the Geneva Convention ? Why are you talking of the Geneva Convention and so on when Bhutto is violating the international law ? The Demand for a tribunal for war criminals should be fully supported by us. So long as Mujibur Rehman is not set free, the Pakistan Government, Bhutto's regime, has no right to speak to the international community on anything,

THE NORTH-EASTERN COUNCIL BILL, 1971— Contd.

श्री उपसभाषति : राजनारायण जी, मैं अपील करूंगा कि इस बिल को खत्म करके ही फिर लंच के लिए उठेंगे । म्राई रिक्वेस्ट यू ।

श्री राजनारायरणः श्रगर त्राप स्वतः यह बाहते हैं कि अपने से अपने वचन का निरादर करें तो ग्राप खुद करें।

श्री उपसभापति : मैं आपको कह रहा हूं कि इस पर कुछ बोलने को नहीं है ।

श्री राजनारायराः हमने कह दिया कि हम पांच मिनट से ज्यादा नहीं बोलेंगे।

SHRI OM MEHTA : Let him speak for five minutes.

🖉 श्री उपसभापतिः इतना ही अभी लेंगे ।

श्री राजनारायए : चाहे अभी ले लें या ग्राप कहेंगे तो लंच के बाद में ले लेंगे ।

श्री उपसभापति : तीन-चार मिनट में खत्म कर दीजिए ।

श्री महावीर त्यामी : कैं बजे लन्च के बाद आएंगे ?

श्री राजनारायणः असल में त्यागी जी घबड़ाते हैं। उनको 2 मिनट 5 मिनट मालूम होता हैं। भूपेश गुप्त जी को बोलेंगे नहीं जो चाहे जितनी देर बोल जाएं। 12 अगस्त कां जब हम हाउस से निकाले गए, हमारी यही पौइन्ट था—जब तुम उसको रिकगनाइज कर दोगी तो वह एक इन्डिपेन्डेन्ट स्टेट का हैड हो जाएगा, फिर पाकिस्तान की सरकार उस पर मुकदमा नहीं चला सकेगी।

भी उपसभापति : ठीक है, बिल पर बोले।

श्री राजनारायणः : श्रीमन्, मुझे षोड़ी-सी परेशानी है। यह उत्तर पूर्व की जो कौंसिल है उसके बारे में पन्त जी जरा ध्यान से सूनें, नहीं तो पन्त जी को समभाने के लिए हो सकता है, 5 से 10 मिनट बढ़ाना पड़े क्योंकि वे चाहते हैं कि सम्पूर्ण भारत से उत्तर पूर्वी कौंसिल में जो भ्रसम, नागालँड, मणिपुर, मेघालय, त्रिपुरा, मीजोराम, अरुणाचल के जो राज्य, उप-राज्य मा रहे हैं ये बिलकुल एक-दूसरे से खिलमिल हो जाएं, हमारी संस्कृति से वे सरावोर हों, उनकी संस्कृति से हम सराबोर हों। ग्रगर यह विचार-धारा पन्त जी की है तो बड़ा अच्छा है। मैं श्री के•सी० पन्त जीको बताना चाहता हं कि यह विचारधारा हमारी बहुत पहले से है। उनको मालूम होगा कि ग्ररुणाचल में प्रवेश करने के प्रश्न को लेकर डा० राम मनोहर लोहिया को दो बार गिरफ्तार किया गया है भारत सरकार द्वारा उत्तर पूर्वी सीमा अंचल पर, यह सवाल था, वयोंकि भारत की सरकार के एक विशेष सलाहकार थे, उसका नाम था वैरियर एल्विन । उसकी सलाह से भारत की सरकार काम करती थी और यह कहते थे कि भारत की संस्कृति की, भारत की रोशनी इस क्षेत्र में नहीं आनी चाहिए । बहां गांधी जी के चित्र उखाड़े जाते थे और माम्रो के चित्र लट-काए जाते थे। तो भारत से घुणा और माओ से प्रेम बहां की जनता को सिखाया जाता था। जिस क्षेत्र को अब तक पंत जी की सरकार में वे लोग नेफा कहते थे उसको हम लोग बराबर